# GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

# LOK SABHA STARRED QUESTION NO. \*488 TO BE ANSWERED ON FRIDAY, THE 04<sup>TH</sup> APRIL, 2025

### **Supreme Court Bench in Tamil Nadu**

## \*488 THIRU THANGA TAMILSELVAN: DR. M K VISHNU PRASAD:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Union Government has received any proposal from the Government of Tamil Nadu or lawyers fraternity to set up a Supreme Court Bench in Tamil Nadu which is a very long pending demand from the Southern States; and
- (b) if so, the details thereof and if not, the reasons therefor?

#### **ANSWER**

# MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

#### (SHRI ARJUN RAM MEGHWAL)

(a) and (b): A Statement is laid on the Table of the House.

# STATEMENT REFERRED TO IN REPLY TO PARTS (a) AND (b) OF LOK SABHA STARRED QUESTION NO. \*488 FOR ANSWER ON 04.04.2025 REGARDING "SUPREME COURT BENCH IN TAMIL NADU"

- (a) and (b): Article 130 of the Constitution of India provides that the Supreme Court shall sit in Delhi or in such other place or places as the Chief Justice of India may, with the approval of the President, from time to time, appoint.
- 2. Representations have been received from time to time from various quarters for establishment of Benches of Supreme Court in various parts of the Country. The Eleventh Law Commission in its 125<sup>th</sup> Report titled "The Supreme Court A Fresh Look", submitted in 1988, reiterated the recommendations made by Tenth Law Commission in its 95<sup>th</sup> Report for splitting the Supreme Court into two namely (i) Constitutional Court at Delhi and (ii) Court of appeal or Federal Court sitting in North, South, East, West and Central India. The Eighteenth Law Commission in its 229<sup>th</sup> Report submitted in 2009 had also suggested that a Constitutional Bench be set up at Delhi and four Cassation Benches be set up in the Northern region at Delhi, Southern region at Chennai/Hyderabad, Eastern region at Kolkata and Western region at Mumbai.
- 3. The matter was referred to the Chief Justice of India, who informed that after consideration of the matter, the Full Court in its meeting held on 18<sup>th</sup> February, 2010, found no justification for setting up of benches of the Supreme Court outside Delhi. The Chief Justice of India had earlier conveyed similar views in August, 2007.
- 4. In Writ Petition WP(C) No. 36/2016 on establishment of National Court of Appeal, the Supreme Court vide its judgment dated 13.07.2016 deemed it proper to refer the aforementioned issue to Constitutional Bench for authoritative pronouncement. The matter is currently sub-judice in the Supreme Court.